

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/874(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	M/S PRAGYA COMMODITIES PVT LTD VS M/S SKYLARK (PROPERTIES) PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Saurav Jain, Adv.] For the Financial Creditor

Ms. Urmila Chakraborty, Adv.] For the Corporate Debtor

Mr. D. Basu Ray, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Last chance is given to the Corporate Debtor to settle the matter with the Creditors, as settlement talks are on, failing which an appropriate order of admission would be passed on the next date of hearing.
3. It is made clear that no further adjournment will be granted in this matter.
4. List this matter on **20th May, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**